

lake in Orissa from far off places like Siberia etc.;

(b) whether there is a need to give proper protection to these migratory birds; and

(c) if so, the details of steps taken by the Government in this regard?

**THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUFRAY):** (a) and (b). Yes, Sir.

(c) Steps taken to give proper protection to the migratory birds coming to the Chilka Lake include:—

- i) The state Government of Orissa have declared the Chilka lake a prohibited for shooting birds under Section 37 of the Wildlife (Protection) Act, 1972 and in addition have declared the 'Nalaban' area, where the bird concentration is maximum as a Wildlife sanctuary under this Act.
- ii) The State Government have deployed staff to protect the Chilka Lake from poaching and other disturbances.
- iii) Under the Centrally Sponsored Scheme "Assistance for development of Sanctuaries" an amount of Rs. 3.50 lakhs was sanctioned in 1988-89 as central assistance for development of the Chilka Sanctuary.
- iv) The Chilka Lake has been identified by Government of India as one of the sixteen wetlands in the country for conservation and preparation of management action plans. During 1988-89 and 1989-90, a sum of Rs. 18.15

lakhs has been sanctioned by Government of India to the State Government for control of soil erosion, habitat improvement of the Nalaban area, environmental education awareness and establishment of environmental information data base.

### **Women's Development Corporations**

7775. **SHRIMATI J. JAMUNA:** Will the **PRIME MINISTER** be pleased to state the allocation made for 1990-91 for the development of Women Development Corporations, State-wise?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA):** Under the scheme of Women Development Corporations, an allocation of Rs. 1.00 crore has been made during 1990-91. The Government of India contributes upto 49% of the share in equity keeping in view the contributions made by the State Government to the Share Capital from time to time. No State-wise allocations are made.

### **Admissions in Senior Navyug School**

7776. **KUMARI UMA BHARATI:** Will the **PRIME MINISTER** be pleased to state:

(a) whether the students of NDMC Junior Navyug Schools who obtained more than 60 per cent marks in their Class V Examination are entitled to direct admission to Class VI in Senior Navyug Schools;

(b) whether it is also a fact that the students of NDMC Junior Navyug Schools who have obtained more than 60 per cent marks in their Class V Examination conducted by NDMC Board for academic year 1989-90 are denied direct admission to Class VI of Senior Navyug Schools this year;